GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

LOK SABHA
UNSTARRED QUESTION NO. 1166
TO BE ANSWERED ON MONDAY, JULY 27, 2026
SHARVANA 5, 1948 (SAKA)

DISINVESTMENT OF GOVERNMENT PROPERTIES AND PUBLIC SECTOR ASSETS

1166. Shri Rajeev Rai:

Will the Minister of FINANCE be pleased to state:

(a) the details of Government-owned properties, assets and Public Sector Undertakings (PSUs) that have been disinvested to private entities during the last twelve years, year-wise. Ministry-wise and State-wise;
(b) the criteria, methodology and parameters adopted for valuation of Government properties and assets prior to their disinvestment or transfer, including the agencies engaged for valuation;
(c) whether the Government has received any complaints, representations or objections alleging undervaluation, irregularities or lack of transparency in the valuation or sale of Government properties and assets during the last twelve years, if so. the details thereof; and
(d) whether the Government proposes to revise the existing valuation and disinvestment framework in light of lessons learnt from previous transactions and if so. the details thereof?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (d) Disinvestment of Government equity is carried out through Strategic Disinvestment with transfer of management control as well as Minority Stake Sales through the SEBI approved methods. Details of disinvestment proceeds year-wise are placed at Annexure-I.

2. The Government follows a transparent, expert driven process for valuation of CPSEs undergoing strategic disinvestment. Independent professional advisors are engaged to undertake valuation of the enterprise as well as its assets. Transaction Advisors undertake the business valuation and also guide the overall transaction process. Separately, independent Asset Valuers are appointed to determine the fair market value of the assets. The commonly adopted valuation approaches are Discounted Cash Flow (DCF) Method, Relative Valuation Method and Asset Valuation Method.

3. Transparency and accountability are integral to the strategic disinvestment process. Such transactions are undertaken through a multi-layered decision-making process combined with an open, transparent and competitive bidding in accordance with the powers delegated by the Cabinet Committee on Economic Affairs (CCEA).

ANNEXURE-I

S. No.	Financial Year	Disinvestment Receipts (in Rs. Crore)
1	2026-2027 (Till date)	20,272.40
2	2025-2026	16,885.56
3	2024-2025	10,163.02
4	2023-2024	16,507.29
5	2022-2023	35,294.00
6	2021-2022	13,534.00
7	2020-2021	32,886.00
8	2019-2020	50,300.00
9	2018-2019	84,972.00
10	2017-2018	100,037.00
11	2016-2017	46,247.00
12	2015-2016	23,997.00
13	2014-2015	24,349.00

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